

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 826
TO BE ANSWERED ON 03.12.2015

SOLAR ENERGY

826. DR. KIRIT SOMAIYA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government levies/proposes to levy fees in solar parks;
- (b) if so, the details thereof and the reasons therefor;
- (c) the likely impact of the levying of this fee on the cost as well as production of solar power generation in the country; and
- (d) whether the Government intends to review and withdraw fees being levied on solar parks, if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY
(INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a)&(b): No Madam. Under the scheme for “Development of Solar Parks and Ultra Mega Solar Power Projects”, the solar power park developers (SPPDs) are allowed to recover the cost of development of solar parks. The fees are towards initial expenditure on land and costs towards development of other infrastructures and its operation and maintenance.

(c)&(d): The State Governments have been advised that the scheme is to facilitate development of solar power projects and therefore not to be treated as commercial projects for profit generation. The State Governments have also been advised that the SPPDs are not to be allowed profit other than 16% return on equity.
